

ITEM NO.101

COURT NO.9

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s).4983/2009

THE STATE OF UTTARAKHAND & ANR.

Appellant(s)

VERSUS

RAVI KUMAR (D) THR. LRS & ORS.

Respondent(s)

([TOP OF THE BOARD]

IA No.2/2014 - PERMISSION TO FILE ANNEXURES)

WITH

C.A. No. 4988/2009 (X)C.A. No. 4984/2009 (X)C.A. No. 4985/2009 (X)CONMT.PET.(C) Nos.165-168/2007 In C.A. No.4983/2009 (X)

(FOR EXEMPTION FROM FILING O.T. ON IA 1/2007

IA No.1/2007 - EXEMPTION FROM FILING O.T.)

C.A. Nos.4989-4992/2009 (X)

(FOR[PERMISSION TO FILE ANNEXURES] ON IA/2008)

Date : 16-02-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT

HON'BLE MR. JUSTICE J.K. MAHESHWARI

For Appellant(s) Mr. Atul Sharma, AOR
In C.A.Nos.4983/09, Mr. Vikas Negi, Adv.
4988/09, 4984/09 &
4985/09

In C.P.(C)Nos. Mr. A. Venayagam Balan, AOR
165-168/2007

In C.A.Nos.4989- Mr. Krishnam Mishra, Adv.
4992/2009 Mr. Rajeev Kumar Dubey, Adv.
Mr. Ashiwan Mishra, Adv.
Mr. Kamlendra Mishra, AOR

For Respondent(s) Mr. Harin P.Raval, Sr.Adv.
Mr. Prashant Kumar, Adv.
Mr. Aditya Dev Triguna, Adv.
Mr. Saurabh S.Sinha, Adv.

Mr. Satyajit A Desai, Adv.
Mr. Satya Kam Sharma, Adv.
Mr. Abhinav K. Mutyalwar, Adv.
Mr. Siddharth Gautam, Adv.

Mr. Gajanan N. Tirthkar, Adv.
Ms. Anagha S. Desai, AOR

Mr. A. Venayagam Balan, AOR

In Contempt.Pet. Mr. Manish Kumar, Adv.
(C)Nos.165-168/07 Mr. Amit Kumar, Adv.
Mr. Rahul Prabhakar, Adv.
Ms. Aparajita Jha, Adv.
Mr. Karan Singh, Adv.
Mr. Mahesh Tiwari, Adv.
Mr. Rakesh K. Sharma, AOR

Mr. P. N. Gupta, AOR

UPON hearing the counsel the Court made the following
O R D E R

Arguments heard.

Judgment reserved.

Written submissions, if any, be filed within a week.

(SATISH KUMAR YADAV)
DEPUTY REGISTRAR

(PREETHI T.C.)
COURT MASTER (NSH)

LIST OF BOOKS CITED:-

1. The U.P. Zamindari Abolition and Land Reforms Act, 1950
2. The United Province Tenancy Act, 1939
3. Government Grants Act, 1895
4. U.P. Land Revenue Act
5. AIR 1946 PC 127 at 128, 130, 131 and 132
6. (1973) 2 SCC 547 at 549
7. (1995) Suppl.(3) SCC 20 at 22 (para 6 & 7)
8. (2020) 7 SCC 275
9. (2004) 4 SCC 281 at 298 (para 30 to 33)
10. (1956) 1 All England Law Report 855 at 871
11. (1996) 1 SCC 435
12. (2015) 3 SCC 695 (para 70)
13. (1969) 2 SCC 187
14. (2018) 6 SCC 580 at 582(para 6)
15. (1995) Suppl.3 SCC 456 at 458 & 459
16. (1986) 1 SCC 264 (para 62 to 64 at page No.313)